

Homoeopathy Central Council (Amendment) Act, 2019

No. 11 Of 2019

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1. Short title and commencement.

2. Amendment of section 3A.

3. Repeal and savings.

An Act further to amend the Homoeopathy Central Council Act, 1973.

Homoeopathy Central Council (Amendment) Act, 2019

No. 11 Of 2019

[15th July, 2019]

BE it enacted by Parliament in the Seventieth Year of the Republic of India as follows:—

1. Short title and commencement.

(1) This Act may be called the Homoeopathy Central Council (Amendment) Act, 2019 [59 of 1973].

(2) It shall come into force on the 2nd day of March, 2019.

2. Amendment of section 3A.

In section 3A of the Homoeopathy Central Council Act, 1973, in sub-section (2), for the words "within a period of one year", the words "within a period of two years" shall be substituted.

3. Repeal and savings.

(1) The Homoeopathy Central Council (Amendment) Ordinance, 2019 [Ord. 11 of 2019] is hereby repealed.